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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CO.PET. 49/2016 & CO.APPL. 205/2016, 206/2016, 96/2018,
1023/2018, 1260/2018, 93/2019

GRAND VENEZIA BUYERS ASSOCIATION (REG.) Petitioner
Through: Mr.Suryajyoti Singh Paul, Adv.

versus

BHASIN INFOTECH AND INFRASTRUCTURE PVT. LTD.
..... Respondent
Through: Mr.Ravi Kishan Chandna and
Mr.Karan Chibber, Adv.

(2) CO.PET. 146/2016 & CO.APPL. 662/2016, 663/2016, 1259/2018,
92/2019
GRAND VENEZIA BUYERS ASSOCIATION (REGD.)
..... Petitioner
Through: Mr.Suryajyoti Singh Paul, Adv.

versus

GRAND VENEZIA COMMERCIAL TOWER PVT. LTD.
..... Respondent
Through: Mr.Ravi Kishan Chandna and
Mr.Karan Chibber, Adv.

(3) CO.PET. 445/2016
SHRI VIRENDER KUMAR JAIN Petitioner
Through: Mr.Shiv Charan Garg, Mr.Imran
Khan and Mr.Rohit Kumar, Adv.,
versus

GRAND VENEZIA COMMERCIAL TOWERS PRIVATE
LIMITED & ANR. Respondents
Through: Mr.Ravi Kishan Chandna and
Mr.Karan Chibber, Adv.



(4) CO.PET. 1143/2016

SHRI NAND KISHOR THAKUR

..... Petitioner

Through: Mr.Rakesh Kumar Singh, Adv

versus

GRAND VENEZIA COMMERCIAL TOWERS PVT LTD.

..... Respondent

Through: Mr.Ravi Kishan Chandna and
Mr.Karan Chibber, Adv.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

ORDER

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10.10.2022

At the request of the learned counsels for the respondents, who submit that the necessary instructions in terms of the last order could not be taken as there was bereavement in the family of the person concerned, re-list on 19th December, 2022.

NAVIN CHAWLA, J

OCTOBER 10, 2022/Arya